



क्षेत्रीय कार्यालय,
REGIONAL OFFICE,
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
U.P. POLLUTION CONTROL BOARD
सोनभद्र
SONBHADRA



संदर्भ संख्या:-

Ref.No.: 70663 /O.A. No. 455/2024

दिनांक:-

Date: 03/07/2024

To,

The Registrar,
Hon'ble National Green Tribunal,
Copernicus Marg,
New Delhi.
E-mail:judicial-ngt@gov.in

Sub:- Submission of status report in pursuant to order dated 07.05.2024 passed by Hon'ble NGT in the matter of Original Application No. 455/2024, Sampurna Nand Vs PBR Infratech Pvt. Ltd (Unit-4).

Sir,

In Compliance of Hon'ble NGT order dated 07.05.2024 in the matter of O.A. No. 455/2024, Sampurna Nand Vs PBR Infratech Pvt. Ltd. (Unit-4), the status report is being filed herewith.

It is requested that the aforesaid information may be presented before the Hon'ble Tribunal for kind consideration.

Encl.: As above.

Yours faithfully,


(U.K. Gupta)
Regional Officer
Sonbhadra.

Endt. No. & date as above.

Copy to:-

1. District Magistrate, Mirzapur for kind information please.
2. Chief Environmental Officer (Circle-2), U.P. Pollution Control Board, Lucknow for kind information & necessary action please.
3. Chief Law Officer, U.P. Pollution Control Board, Lucknow for kind information and necessary action please.
4. Shri Pradeep Mishra, Advocate, Supreme Court, 138, New Lawyer's Chamber, Supreme Court of India, New Delhi-110001.


Regional Officer
Sonbhadra.

Factual Report in pursuant to order dated 07.05.2024 passed by Honble NGT in the matter of OA No.445/2024 Sampurna Nand vs. M/s Maa Gayatri & Ors.

1. Hon'ble NGT took the matter in O.A. No. 521/2022 Sampurna Nand Vs. State of U.P. & Ors. on the basis of a letter petition relating to violation of the norms by mining leases and stone crushers operated in village-bhagvatidei, sonpur, chakjata of District mirzapur. Hon'ble NGT has constituted a Joint Committee and directed to submit the factual cum action taken report.
2. As per joint committee report dated 06.07.2023 and dated 06.01.2024, UPPCB had issued Show-Cause Notice to the said Stone Crusher namely M/s Maa Gayatri stone Works vide Letter dated-12.01.2024, which was got received to concerned Stone Crusher on dated 19.01.2024(Annexure-1).
3. The presentation sent by the industry against show-cause notice was received on dated-30.01.2024 in the Regional Office, UPPCB, Sonbhadra(Annexure-2).
4. UPPCB conducted field visit on dated 08.02.2024 to verify complying status and observed that the following major air pollution control measures have been adopted by the industry:-

S.NO.	Major Air Pollution Control measures	Installation Status	Remark and Action Taken
1.	Closed metal sheet enclosures at dust emitting points.	Yes	In the light of facts and observations found during site visit, UPPCB revoked the show-cause notice dated 12.01.2024 and allow for operation. UPPCB has imposed the environmental compensation on the said stone crusher for past violation and defaulting days, which amount has deposited by the industry.
2.	Covering of all conveyor belts.	Yes	
3.	Telescopic discharge chute or Canvas cloth / plastic drum	Yes	
4.	Wind breaking wall around the premises.	Yes	
5.	Water sprinklers at emitting point and wind breaking wall.	Yes	
6.	Smog gun and Rain Gun as dust suppression mechanism.	Yes	
7.	Height of exhaust pipe of DG Set.	Yes	

5. Detail Inspection report dated-08.02.2024 is attached herewith (Annexure-3).
6. As per facts and observations mentioned in detail inspection report dated-08.02.2024, UPPCB revoked the show-cause notice dated 12.01.2024 and allow for operation. However, UPPCB has imposed the environmental compensation on the said stone crusher for past violation and defaulting days, which amount has deposited by the industry.
7. Further, Applicant has raised the following issue in this matter-
“...Project proponent has two units in the vicinity but UPPCB has referred to only one unit...”
8. The said stone crusher namely M/s Maa Gayatri Stone works is located at Arazi no. 159, 160 AREA-1.0 HECTARE of Village-Sonpur, Tehsil-Chunar and District-Mirzapur. UPPCB has issued consent to operate 'CTO' to the industry for operation vide reference no. 161087/UPPCB/Sonebhadra(UPPCBRO)/CTO/both /MIRZAPUR/2022 Date-25/07/2022(Annexure-4).
9. The industry namely M/s Maa Gayatri Stone Works (Unit-2) had established at Arazi 159, 160 AREA-1.0 HECTARE of Village-Sonpur, Tehsil-Chunar and District-Mirzapur for obtaining CTE from UPPCB vide reference no. 169288/ UPPCB / Sonebhadra(UPPCBRO)/CTE/MIRZAPUR/2022 Dated:-21/11/2022 (Annexure-5).
10. UPPCB has issued CTO to the M/s Maa Gayatri Stone Works (Unit-2), Arazi 159, 160 AREA-1.0 HECTARE of Village-Sonpur, Tehsil-Chunar and District-Mirzapur vide reference no. 188563/UPPCB/Sonebhadra(UPPCBRO)/CTO/ both/MIRZAPUR/ 2023 Date-26/07/24(Annexure-6).
11. UPPCB conducted field visit on dated 09.07.2024 to verify complying status and observed that the following major air pollution control measures have been adopted by the industry:-

S.NO.	Major Air Pollution Control measures	Installation Status	Remark
1.	Closed metal sheet enclosures at dust emitting points.	Yes	As per facts and observations



2.	Covering of all conveyor belts.	Yes	found during visit, Conditions of the CTO dated-26.04.2023 granted by UPPCB are beingsatisfactorily complied with.
3.	Telescopic discharge chute or Canvas cloth / plastic drum	Yes	
4.	Wind breaking wall around the premises.	Yes	
5.	Water sprinklers at emitting point and wind breaking wall.	Yes	
6.	Smog gun and Rain Gun as dust suppression mechanism.	Yes	
7.	Height of exhaust pipe of DG Set.	Yes	

Conclusion-

The project proponent has been established two units namely M/s Maa Gayatri Stone Works and M/s Maa Gayatri Stone Works (Unit-2) and operates having valid CTO's issued from UPPCB. Both units are located at same Arazi number. Two separately CTO's has issued to the main unit and unit-2 of the project proponent. The main unit was not complying conditions of CTO in past. In view of this, UPPCB has imposed the environmental compensation on the main unit for past violation and defaulting days, which amount has deposited by the industry. In the light of above, both units of the project proponent are complying with the conditions of CTO's.

Accordingly above, the status reportis being filed for the kind perusal and consideration of this Hon'ble Tribunal.

Dated: 09.07.2024


09/07/2024

(U.K. Gupta)

Regional Officer

U.P.P.C.B

Sonbhadra



80
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Annexure No. 1

संदर्भ सं०

Ref. No. 105674 / C-2/NGT-G7/SCN/24

सेवा में

M/S MAA GAYATRI STONE WORKS,
SONPUR, AHRAURA, CHUNAR
MIRZAPUR.

दिनांक

Date 12/1/24
पंजीकृत

यह कि उद्योग M/S MAA GAYATRI STONE WORKS, SONPUR, AHRAURA, CHUNAR, MIRZAPUR. जिसे आम उद्योग कहा जायेगा, स्टोन ग्रेट के उत्पादन हेतु उपरोक्त वर्णित स्थल पर स्थापित/संचालित है तथा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा-40 के अन्तर्गत एक कम्पनी है।

यह कि जनपद-मिर्जापुर में स्थापित आपकी स्टोन क्रशर इकाई का निरीक्षण संयुक्त समिति द्वारा दिनांक 28.12.2023 से 30.12.2023 के मध्य किया गया। समिति की आख्यानसार निरीक्षण के समय उद्योग को बोर्ड द्वारा निर्गत सहमति शर्तों का अनुपालन किया जाता नहीं पाया गया तथा स्टोन क्रशर इकाईयों हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्गमित गाइडलाइन के अनुसार वायु प्रदूषण नियंत्रण व्यवस्थाएं स्थापित नहीं पायी गयी। उद्योग द्वारा प्रक्रिया से जनित उत्सर्जन के नियंत्रण हेतु समुचित वायु प्रदूषण नियंत्रण व्यवस्था स्थापित किये बिना ही उत्पादन कार्य किये जाने के कारण आसपास के पर्यावरण एवं जनमानस के स्वास्थ्य पर प्रतिकूल प्रभाव पड़ना स्वाभाविक है। इस प्रकार उद्योग द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के आज्ञापक प्राविधानों का उल्लंघन किया जा रहा है।

संयुक्त समिति द्वारा दिनांक 28.12.2023 से 30.12.2023 के मध्य किये गये निरीक्षण की आख्या में समिति द्वारा स्टोन क्रशर इकाई के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 31-ए यथासंशोधित के अन्तर्गत कार्यवाही किये जाने की संस्तुति की गयी है।

अतः जनहित में जन सामान्य को स्वस्थ वातावरण प्रदान करने के उद्देश्य से वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा 31-ए के अन्तर्गत प्रदत्त शक्तियों के अधीन यह आवश्यक है कि आपके औद्योगिक संयंत्र को वायु प्रदूषण की रोकथाम हेतु संचालित होने से रोका जाए। उद्योग को वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 31-ए के अन्तर्गत सक्षम स्तर से अनुमोदनोपरान्त निम्नानुसार कारण बताओ नोटिस जारी किया जाता है:-

1. यह कि क्यों न उद्योग M/S MAA GAYATRI STONE WORKS, SONPUR, AHRAURA, CHUNAR, MIRZAPUR. की संचालन प्रक्रिया को तत्काल प्रभाव से बंद कर दिया जाए।
2. यह कि क्यों न सक्षम अधिकारियों को निर्देशित कर दिया जाए कि आपकी औद्योगिक इकाई को मिलने वाली विद्युत आपूर्ति एवं जल आपूर्ति का विच्छेदन करने के साथ-साथ अन्य सुविधाओं को तात्कालिक प्रभाव से बंद कर दिया जाए।

उक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न आपके उद्योग के विरुद्ध उल्लंघन अवधि हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी मार्गदर्शिका के अनुसार रुपये 6250/- प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिसापित कर दी जाए।

उपरोक्त के सबंध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड में प्रस्तुत करना सुनिश्चित कर अन्यथा उपरोक्त निर्देशों की पुष्टि कर दी जाएगी जिसका सम्पूर्ण उत्तरदायित्व स्वयं आपका का होगा।

सक्षम अधिकारी के अनुमोदनोपरान्त निर्गत

मुख्य पर्यावरण अधिकारी (वृत्त-2)

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, मिर्जापुर।
2. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र को इस निर्देश के साथ प्रेषित कि अपने स्तर से भी कारण बताओ नोटिस की प्रति उद्योग स्वामी को प्राप्त कराते हुए, प्राप्ति एवं जारी कारण बताओ नोटिस के सबंध में उद्योग का अद्यतन निरीक्षण कर आख्या 15 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करे।

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,

लखनऊ - 226010

दूरभाष : 0522-2720828, 2720831

फैक्स : 0522-2720764, 2720676

ई-मेल : info@uppcb.com

वेबसाइट : www.uppcb.com



प्राप्त किया

Birendra Nath
19/1/24

Birendra Nath - Manager

6392750754

मुख्य पर्यावरण अधिकारी (वृत्त-2)

T.C. - 12 V, Vibhuti Khand, Gomti Nagar,

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Phone : 0522-2720828, 2720831

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E-mail : info@uppcb.com

Website : www.uppcb.com

81



Maa Gayatri Stone Works

Branch Office : Sonapur, Ahirwara, Mirzapur

Telefax : 0542-2210040
Mobile : 8935003900
: 9839603057
: 9451947299

Head Office : J 13/93 AT Cotton Mill Compound, Opposite Pani Tanki, Chowkaghat, Varanasi - 221001

Ref. No.

सेवा में,

Dated :

क्षेत्रीय अधिकारी महोदय,
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
सोनभद्र।

विषय: मे० माँ गायत्री स्टोन वर्क्स, ग्राम-सोनपुर, तहसील-चुनार, जनपद-मीरजापुर को जारी कारण बताओ नोटिस संदर्भ संख्या-एच०५६७४/सी-२/एन०जी०टी०-६७/एस.सी.एन./२४ दिनांक-१२.०१.२०२४ को निक्षेप किये जाने के संबंध में।

महोदय,

कृपया उपरोक्त विषयक राज्य बोर्ड मुख्यालय के संदर्भ संख्या-एच०५६७४/सी-२/एन०जी०टी०-६७/एस.सी.एन./२४ दिनांक-१२.०१.२०२४ का संदर्भ ग्रहण करने का कष्ट करें। उक्त पत्र के माध्यम से अवगत कराया गया है कि उक्त क्रशर प्लांट का निरीक्षण संयुक्त समिति द्वारा दिनांक-२८.१२.२०२३ से दिनांक-३०.१२.२०२३ के मध्य किया गया तथा पाया गया कि उद्योग को बोर्ड द्वारा निर्गत समिति शर्तों का अनुपालन किया जाता नहीं पाया गया तथा स्टोन क्रशर इकाईयों हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्धारित गाइडलाइन के अनुसार वायु प्रदूषण नियंत्रण व्यवस्थाएं स्थापित नहीं पायी गयी। तत्क्रम में उद्योग को वायु(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, १९८१ यथासंशोधित की धारा ३१-ए के अन्तर्गत कारण बताओ नोटिस निर्गत किया गया है।

महोदय आपको अवगत कराना है कि उद्योग परिसर में समुचित वायु प्रदूषण नियंत्रण व्यवस्थाएं स्थापित कर ली गयी हैं। प्रक्रिया उत्सर्जन से होने वाले डस्ट उत्सर्जन के नियंत्रण हेतु स्पिंकलर एवं एंटी स्मॉग गन स्थापित किया गया है, जिसका नियमित संचालन किया जाता है। उद्योग परिसर के चारों तरफ विण्ड ब्रेकिंग वॉल, टिन शेड से कवर्ड किया जाना एवं ग्रीन बेल्ट का समुचित विकास किया गया है, जिस संबंध में नोटिरियल शपथ-पत्र संलग्न है। उद्योग को बोर्ड द्वारा निर्गत सहमति आदेश दिनांक-२५.०७.२०२२ में अधिरोपित शर्तों का अक्षरशः अनुपालन किया जाता है तथा अनुपालन आख्या कार्यालय में जमा कराया जाता है।

अतः निवेदन है कि उक्त के दृष्टिगत उद्योग को जारी कारण बताओ नोटिस दिनांक-१२.०१.२०२४ को निक्षेप करने की कृपा करें।

संलग्नक-उपरोक्तानुसार।

भवदीय
अशोक कुमार सिंह

(अशोक कुमार सिंह)
पार्ट० मे० माँ गायत्री स्टोन वर्क्स, मीरजापुर

प्रतिलिपि: मुख्य पर्यावरण अधिकारी(वृत्त-२), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को इस अनुरोध के साथ कि उद्योग को जारी कारण बताओ नोटिस दिनांक-१२.०१.२०२४ निक्षेप करने की कृपा करें।

(अशोक कुमार सिंह)



उत्तर प्रदेश UTTAR PRADESH

शपथ-पत्र

GM 525079

.....2 Ticket Rs. 10.00

समक्ष

क्षेत्रीय अधिकारी

उ० प्र० प्रदूषण नियन्त्रण बोर्ड,

सोनभद्र ।

Ranjeet Singh
Notary - Sonabhadra

मैं अशोक कुमार सिंह पुत्र श्री रामाशीष सिंह, उम्र 62 वर्ष, निवासी-जे 13/93, अपोजिट पानी टंकी, काटन मिल कंपाण्ड, चौकाघाट, जनपद-वाराणसी का मूल निवासी हूँ। मेसर्स माँ गायत्री स्टोन वर्क्स, सोनुपर, अहरौरा,, तहसील-चुनार, जनपद मीरजापुर का पार्टनर हूँ। उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ के संदर्भ संख्या-एच०५६७४/सी-२/एन०जी०टी०-६७/२४ दिनांक-१२.०१.२०२४ द्वारा उद्योग को कारण बताओ नोटिस निर्गत किया गया है। निर्गत कारण बताओ नोटिस के अनुक्रम में विन्दुवार प्रति उत्तर निम्नवत है:-

1. Industry has Closed metal sheet enclosures at dust emitting points i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyers.
2. Industry has Arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.
3. Industry has All opening provided for ventilation in the enclosures covered by canvas bag-filter to arrest the escaping dust.
4. Industry has Covering of all belt conveyers.
5. Industry has Silos with telescopic discharge chute for collecting, storing and delivering and truck loading the product, for controlling 'stone dust' and the reject, 'fine dust'.
6. Industry has A minimum 12 ft high metal sheet barricading or boundary wall.
7. Industry has Dust suppression by scientifically designed water sprinkling system on raw material/products at the equipment's and transfer points.
8. Industry has the metal roads inside the stone crusher premises with arrangement for regular cleaning inside the premises to avoid re-entrainment of settled dust.
9. Industry has Regular wetting of the ground through tanker mounted sprinklers/ smog guns within the premises
10. Industry has Dense Green belt along the boundary wall.

कमश:.....२/.....पर



अशोक कुमार सिंह

श्री मारायण लाल
श्री मारायण लाल
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15/12/2023

श्री मारायण लाल
श्री मारायण लाल
श्री मारायण लाल - 186 (काय)
श्री मारायण लाल की पत्नी
श. म. मारायण लाल, लोखण (ज. म.)

मारायण लाल

श्री मारायण लाल की

पत्नी श्री मारायण लाल

श्री मारायण लाल
20/12/2023

श्री मारायण लाल

श्री मारायण लाल
30.1.26

Ashok Kumar Singh
seen identified by who has
appeared before me and stated that he
understands the contents mentioned in
the affidavit and returns, which are
true, And I have given my seal to him

Notary
330



(2)

11. Industry has the dust extraction system installed by the stone crushers at dust containment enclosures to extract the accumulated dust fitted with adequate dust control system.
12. Industry has the arrangements to minimize the generation of dust emissions during loading, unloading, handling and storage of raw material / products, waste or byproducts.
13. Industry has Arrangement of Covering while transportation and storage of final product / material.
14. Industry has the stretches of the main highways passing in the vicinity of the stone crushers area are metalled
15. Industry has the approach and link roads in the stone crushers area are metalled.
16. Industry has Quarterly Ambient Air Monitoring through third party.

महोदय आपसे निवेदन है कि उद्योग को जारी कारण बताओ नोटिस दिनांक-12.01.2024 को निरस्त करने की कृपा करें। मेरे द्वारा उपरोक्त क्र०सं० 01 से 16 तक पर दी गयी सूचनाये पूर होशॉहवाश मे दी गयी है तथा इसमें कोई तथ्य छिपाया नही गया है। ईश्वर मेरी मदद करें।

दिनांक-23.01.2024



ह० शपथग्राही

अशोक कुमार सिंह
(अशोक कुमार सिंह)
मे० माँ गायत्री स्टोन वर्क्स
मीरजापुर



क्षेत्रीय कार्यालय
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
सोनभद्र



पत्रांक:- G/0112/OA No-521/S.C./2024

दिनांक: 08/02/2024

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त-2),
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
टी०सी० 12, विभूति खण्ड, गोमती नगर,
लखनऊ।

विषय:- मेसर्स माँ गायत्री स्टोन वर्क्स, ग्राम-सोनपुर, अहरौरा, तहसील-चुनार, जनपद-मीरजापुर के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा-31ए के अन्तर्गत जारी कारण बताओ नोटिस को निक्षेपित करने हेतु उद्योग से प्राप्त प्रत्यावेदन के अनुक्रम में निरीक्षण आख्या प्रेषित किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक का सन्दर्भ ग्रहण करने का कष्ट करें। उक्त के सन्दर्भ में आपको अवगत कराना है कि प्रश्नगत उद्योग के विरुद्ध राज्य बोर्ड के पत्र संख्या-H05674/C-2/NGT-67/SCN/24 दिनांक-12.01.2024 द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा-31ए के अन्तर्गत कारण बताओ नोटिस निर्गत किया गया था। उद्योग द्वारा प्रेषित अपने प्रत्यावेदन के माध्यम से उक्त कारण बताओ नोटिस को निक्षेपित करने हेतु अनुरोध किया गया है। प्राप्त प्रत्यावेदन के परिप्रेक्ष्य में राज्य बोर्ड के अधिकारियों द्वारा उक्त सन्दर्भित उद्योग का स्थलीय निरीक्षण दिनांक-08.02.2024 को किया गया। विस्तृत निरीक्षण आख्या अवलोकनार्थ संलग्न है। निरीक्षण आख्या में निहित तथ्यों को दृष्टिगत रखते हुए उक्त सन्दर्भित उद्योग मेसर्स माँ गायत्री स्टोन वर्क्स, ग्राम-सोनपुर, अहरौरा, तहसील-चुनार, जनपद-मीरजापुर पर 113 दिनों की डिफाल्टर अवधि हेतु रू० 7,06,250.00 धनराशि की पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुये उद्योग के विरुद्ध बोर्ड मुख्यालय, लखनऊ के पत्र संख्या-H05674/C-2/NGT-67/SCN/24 दिनांक-12.01.2024 द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा-31ए के अन्तर्गत जारी कारण बताओ नोटिस को निम्नलिखित विशिष्ट शर्तों के साथ निक्षेपित किये जाने की संस्तुति की जाती है:-

- I. उद्योग पर अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि उद्योग द्वारा निर्धारित समयावधि में राज्य बोर्ड के खाते में जमा किया जाय।
- II. उद्योग का संचालन प्रारम्भ होने पर परिवेशीय वायु गुणता का अनुश्रवण एन०ए०बी०एल० एक्रिडेटेड प्रयोगशाला अथवा पर्यावरण (संरक्षण) अधिनियम, 1986 के अधीन मान्यता प्राप्त प्रयोगशाला से कराकर एक माह के अन्दर आख्या राज्य बोर्ड को प्रेषित किया जाये।
- III. उद्योग में स्थापित वायु प्रदूषण नियंत्रण व्यवस्थाओं का संचालन एवं रख-रखाव इस प्रकार से किया जाये जिससे कि परिवेशीय वायु गुणता सदैव बोर्ड द्वारा निर्धारित मानको के अनुरूप रहे तथा आस-पास के वातावरण व जन स्वास्थ्य पर कोई प्रतिकूल प्रभाव न पड़े।
- IV. उद्योग स्थल के एक तिहाई भू-भाग पर ऊँचे, घने एवं प्रदूषणरोधी किस्म के पौधों की हरित पट्टिका 03 माह के अन्दर विकसित की जाये एवं तत्सम्बन्ध में राज्य बोर्ड को सूचित किया जाय।
- V. उद्योग द्वारा मा० एन०जी०टी० के उक्त प्रकरण में जारी आदेश/निर्देशों का अक्षरशः अनुपालन किया जाये।
- VI. उद्योग द्वारा वाटर सिप्रिक्लिंग में विद्युत की खपत हेतु स्थापित पृथक इनर्जी मीटर एवं जल खपत की मात्रा के मापन हेतु स्थापित इलेक्ट्रोमैग्नेटिक फ्लो मीटर (वाँटर मीटर) के संचालन सम्बन्धी दैनिक लॉगबुक मेन्टेन की जाय तथा निरीक्षण के समय अधिकारियों के समक्ष प्रस्तुत की जाय एवं प्रत्येक त्रैमासिक राज्य बोर्ड को प्रेषित किया जाय।
- VII. उपरोक्त शर्तों का अनुपालन सुनिश्चित किये जाने हेतु कुल रू० 50000.00 (रुपया पचास हजार) मात्र की बैंक गारण्टी राज्य बोर्ड को प्रेषित किया जाये।

संलग्नक-उपरोक्तानुसार।

भवदीय,


(य०के० गुप्ता)
क्षेत्रीय अधिकारी



मेसर्स माँ गायत्री स्टोन वर्क्स, ग्राम-सोनपुर, अहरौरा, तहसील-चुनार, जनपद-मीरजापुर के विरुद्ध राज्य बोर्ड द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा-31'ए' के अन्तर्गत जारी कारण बताओ नोटिस को निक्षेपित करने हेतु प्राप्त प्रत्यावेदन के अनुक्रम में निरीक्षण आख्या:-

उक्त संदर्भित उद्योग मा0 राष्ट्रीय हरित अधिकरण में विचाराधीन ओ0ए0 संख्या-521/2022 सम्पूर्णानन्द बनाम उ0प्र0 राज्य एवं अन्य प्रकरण में आच्छादित है। मा0 राष्ट्रीय हरित अधिकरण से प्राप्त निर्देशों के अनुपालन हेतु जिलास्तरीय समिति द्वारा उपरोक्त उद्योग का निरीक्षण दिनांक-28.12.2023 से दिनांक-30.12.2023 तक के मध्य की अवधि में किया गया था। तत्क्रम में निरीक्षण आख्या के आधार पर उक्त उद्योग मेसर्स माँ गायत्री स्टोन वर्क्स, ग्राम-सोनपुर, अहरौरा, तहसील-चुनार, जनपद-मीरजापुर के विरुद्ध राज्य बोर्ड मुख्यालय, लखनऊ के संदर्भ संख्या-H05674/C-2/NGT-67/SCN/24 दिनांक-12.01.2024 के माध्यम से वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा 31-ए के अन्तर्गत कारण बताओ नोटिस जारी किया गया था, जो उद्योग को सम्बोधित एवं क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र को पृष्ठांकित है। तत्पश्चात् उद्योग को निर्गत कारण बताओ नोटिस की प्रति उद्योग को प्राप्त करायी जा चुकी है। उद्योग द्वारा उक्त कारण बताओ नोटिस को निक्षेपित करने हेतु प्रेषित प्रत्यावेदन इस कार्यालय में प्राप्त हुआ है। उद्योग से प्राप्त प्रत्यावेदन के सन्दर्भ में उद्योग का स्थलीय निरीक्षण अधोहस्ताक्षरी द्वारा दिनांक-08.02.2024 को किया गया। निरीक्षण के समय पाये गये तथ्यों एवं कार्यालय में उपलब्ध अभिलेखों के आधार पर विस्तृत निरीक्षण आख्या निम्नवत् है:-

1. उक्त उद्योग ग्राम-सोनपुर, अहरौरा, तहसील-चुनार, जनपद-मीरजापुर पर स्थापित होना सूचित है। निरीक्षण के दौरान उद्योग के डग के समीप का जिओ को-ऑर्डिनेट्स 25.045170-अक्षांश एवं 82.002449-देशान्तर पाया गया।
2. उक्त उद्योग में कच्चे माल के रूप में स्टोन बोल्टर्स का प्रयोग कर विभिन्न साईज की स्टोन ग्रेट्स का उत्पादन किया जाता है। उद्योग की स्टोन ग्रेट की उत्पादन क्षमता 250 टन/घण्टा सूचित है।
3. **निरीक्षण के समय पायी गयी प्रदूषण नियंत्रण व्यवस्था का विवरण निम्नवत् है:-**

i. उद्योग के संयंत्र-

निरीक्षण के समय उद्योग के संयंत्र यथा-प्राइमरी 'जॉ' क्रशर, सेकेण्ड्री 'जॉ' क्रशर, वाइब्रेटिंग स्क्रीन्स, कन्वेयर बेल्ट्स के अन्तिम छोर कवर्ड पाये गये। डस्ट उत्सर्जन के स्रोत यथा-कन्वेयर बेल्ट्स के अन्तिम छोरों पर टेलिस्कोपिक सूट के प्रतिस्थानी के रूप में कैनवास क्लथ एवं प्लास्टिक ड्रम की स्थापना निरीक्षण के समय पायी गयी।



ii. डस्ट सप्रेसन की व्यवस्था-

निरीक्षण के समय उद्योग में उत्पादन प्रक्रिया के फलस्वरूप जनित डस्ट उत्सर्जन के नियंत्रण हेतु उद्योग के संयंत्र यथा प्राइमरी जॉ क्रशर सेकेण्ड्री जॉ क्रशर एवं वाइब्रेटिंग स्क्रीन (झरना) पर वॉटर स्प्रीक्लिंग की व्यवस्था स्थापित पायी गयी। उद्योग उद्योग में संयंत्रों एवं डस्ट सप्रेसन स्रोतों पर वॉटर स्प्रीक्लिंग की व्यवस्था निरीक्षण के समय स्थापित पायी गयी। उद्योग में डस्ट सप्रेसन हेतु 04 स्मॉगगन एवं 02 रेन गन निरीक्षण के समय स्थापित पायी गयी।

(Handwritten signature)

क्रमशः 2/पर....

(3)

6. उद्योग में जल का प्रयोग घरेलू प्रयोजन के अतिरिक्त डस्ट सप्रेसन हेतु वाटर स्प्रीक्लिंग में किया जाता है। घरेलू प्रयोजन से जनित उत्प्रवाह के शुद्धीकरण हेतु सेप्टिक टैंक/सोकपिट स्थापित है। औद्योगिक प्रक्रिया से उत्प्रवाह जनित नहीं होता है।
7. उद्योग का निरीक्षण पूर्व में समिति द्वारा किया गया था। समिति की आख्यानुसार वायु प्रदूषण नियंत्रण व्यवस्थाओं को स्थापित किये बिना उद्योग संचालित किये जाने एवं सहमति शर्तों का उल्लंघन किये जाने के आलोक में उद्योग को वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा-31'ए' के अन्तर्गत बोर्ड मुख्यालय, लखनऊ के पत्र संख्या-H05674/C-2/NGT-67/SCN/24 दिनांक-12.01.2024 द्वारा कारण बताओ नोटिस जारी किया गया था। उद्योग को राज्य बोर्ड से निर्गत कारण बताओ नोटिस दिनांक-12.01.2024 के अनुक्रम में उद्योग का प्रतिउत्तर प्राप्त हुआ है, जो निरीक्षण के समय पाये गये तथ्यों के आलोक में संतोषजनक प्रतीत होता है।
8. उद्योग को राज्य बोर्ड के संदर्भ सं०-188563/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/MIRZAPUR/2023 दिनांक-26.07.2023 द्वारा दिनांक-31.07.2028 तक की सहमति आदेश (जल एवं वायु) निर्गत है। उद्योग द्वारा सहमति शर्तों को अनुपालन आख्या प्रत्यावेदन के साथ प्रस्तुत की गई है। निरीक्षण के समय पाए गए तथ्यों से परिलक्षित होता है कि उद्योग द्वारा राज्य बोर्ड से जारी सहमति शर्तों का संतोषजनक अनुपालन किया जा रहा है।
11. मा० राष्ट्रीय हरित अधिकरण में विचाराधीन ओ०ए० संख्या-521/2022 सम्पूर्णानन्द बनाम उ०प्र० राज्य एवं अन्य के प्रकरण में उद्योग का निरीक्षण पूर्व में दिनांक-19.06.2023, 29.06.2023 एवं 01.07.2023 को जिलास्तरीय समिति द्वारा किया गया था। तत्क्रम में जिलास्तरीय समिति की हस्ताक्षरित आख्या दिनांक-06.07.2023 के अनुसार उद्योग पर्याप्त वायु प्रदूषण नियंत्रण व्यवस्थाएँ स्थापित किये बिना संचालित पाया गया। तत्पश्चात् जिलास्तरीय समिति द्वारा उद्योग का निरीक्षण दिनांक-28.12.2023, दिनांक-29.12.2023 एवं दिनांक-30.12.2023 को किया गया। जिलास्तरीय समिति की हस्ताक्षरित आख्या दिनांक-06.01.2024 के अनुसार उद्योग सहमति शर्तों का उल्लंघन कर संचालित पाया गया। उक्त प्रकरण में उद्योग के उत्पादन कार्य को बन्द कर उद्योग की मशीनरी को दिनांक-23.08.2023 को सील किया गया था। उक्त के पश्चात् उद्योग के उत्पादन कार्य प्रारम्भ करने हेतु दिनांक-02.11.2023 को राज्य बोर्ड द्वारा अनुमति प्रदान की गयी थी, जिसके फलस्वरूप 72 दिनों की अवधि में उद्योग का उत्पादन कार्य बन्द होने का तथ्य प्रकाश में आया है। इस प्रकार जिलास्तरीय समिति की हस्ताक्षरित आख्या दिनांक-06.07.2023 से दिनांक-06.01.2024 तक अर्थात् 185 दिनों तक की अवधि में से 72 दिनों की उत्पादन कार्य बन्द होने की अवधि को छोड़कर अवशेष 113 दिनों की अवधि को डिफाल्टर अवधि में गणना किया जाना उचित है तथा मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ०ए० सं०-200/2014 एम०सी० मेहता बनाम यूनियन ऑफ इण्डिया में पारित आदेशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी निर्देशों दिनांक-08.02.2019 के अनुसार के अनुसार उद्योग पर डिफाल्टर अवधि अर्थात् 113 दिनों हेतु पर्यावरणीय क्षतिपूर्ति निम्न गणनानुसार अधिरोपित किया जाना उचित होगा:-

Environmental Compensation (EC) = Pollution Index (PI) x No. of days from which the non-compliance has been observed (N) x Factor in Rupees (R) x Factor for scale of operation(S) x Location Factor (LF).

Where,

PI=50 (Pollution Index=50 for orange category unit)

N =113 (No. of days from which the non-compliance has been observed)

R = 250 (R factor in Rupees)

S = 0.5 (Factor for scale of operation=0.5 as investment of unit is less than Rs.50 Lac(0.5 for small scale unit)

LF=1.0(Location Factor=1.0 as population of Vill. Sonpur, Bhagautidei, Chakjata etc., Chunar, Mirzapur is below 10 lac.(LF is 1.0 for population less than 10 lac)

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iii. जल खपत मापन हेतु फ्लो मीटर की व्यवस्था:-

उद्योग में वाटर स्प्रीकलिंग में विद्युत की खपत हेतु पृथक इनर्जी मीटर एवं जल खपत की मात्रा के मापन हेतु इलेक्ट्रोमैग्नेटिक फ्लो मीटर (वाॅटर मीटर) स्थापित पाया गया। वाॅटर स्प्रीकलिंग में प्रयुक्त जल खपत की मात्रा के मापन हेतु फ्लो मीटर निरीक्षण के समय स्थापित पाया गया, किन्तु वाॅटर मीटर का सतत् संचालन सुनिश्चित किये जाने हेतु सम्बन्धित लॉगबुक का रख-रखाव नहीं पाया गया एवं निरीक्षण के समय उद्योग प्रतिनिधि द्वारा भौतिक रूप से अवगत कराया गया कि अग्रेतर लॉगबुक की रख-रखाव किया जायेगा।



iv. विण्ड ब्रेकिंग वॉल एवं मेटल रोड की व्यवस्था का विवरण:-

निरीक्षण के समय उद्योग परिसर के कुछ भाग पर स्टोन डस्ट की परत जमी होने के कारण मेटल रोड/कंक्रीट रोड का सत्यापन नहीं किया जा सका एवं अवशेष भाग पर मेटल/कंक्रीट रोड का निर्माण पाया गया। उद्योग परिसर में विण्ड ब्रेकिंगवॉल स्थापित पायी गयी। उद्योग परिसर के कुछ भाग पर पौधों का रोपण निरीक्षण के समय पाया गया।



4. उद्योग परिसर के कुछ भाग पर पौधों का रोपण निरीक्षण के समय पाया गया। उद्योग में राज्य बोर्ड के आदेश दिनांक-16.02.2018 के अनुपालन में सहमति शर्तों के अनुरूप उद्योग परिसर में हरित पट्टिका विकसित किये जाने हेतु नोटिरियल शपथ-पत्र द्वारा समय प्रदान किये जाने का अनुरोध किया गया है। तत्क्रम में उद्योग को समय प्रदान किया जाना उचित होगा।
5. उद्योग में विद्युत आपूर्ति हेतु 250 के0वी0ए0 क्षमता का एक अदद डी0जी0 सेट स्थापित पाया गया। डी0जी0 सेट के संचालन के फलस्वरूप उत्पन्न गैसीय उत्सर्जन के नियंत्रण हेतु इक्जॉस्ट पाइप की ऊँचाई राज्य बोर्ड द्वारा निर्धारित मानकों के अनुरूप निरीक्षण के समय स्थापित पायी गयी।

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Therefore,

$$\begin{aligned} \text{Environmental Compensation (EC)} &= PI \times N \times R \times S \times LF \\ &= 50 \times 113 \times 250 \times 0.5 \times 1.0 \\ &= \text{Rs. 7,06,250/- (Rs. Seven Lacs Six Thousand Two Hundred Fifty) only.} \end{aligned}$$

अतः उपरोक्त वर्णित तथ्यों को दृष्टिगत रखते हुए उक्त उद्योग मेसर्स माँ गायत्री स्टोन वर्क्स, ग्राम-सोनपुर, अहरौरा, तहसील-चुनार, जनपद-मीरजापुर पर 113 दिनों की डिफाल्टर अवधि हेतु रू0 7,06,250.00 धनराशि की पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुये संदर्भित उद्योग के विरुद्ध बोर्ड मुख्यालय, लखनऊ के पत्र संख्या-H05674/C-2/NGT-67/SCN/24 दिनांक-12.01.2024 द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा-31'ए' के अन्तर्गत निर्गत कारण बताओ नोटिस को निम्नलिखित विशिष्ट शर्तों के साथ निक्षेपित किये जाने की संस्तुति की जाती है :-

- I. उद्योग पर अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि उद्योग द्वारा निर्धारित समयावधि में राज्य बोर्ड के खाते में जमा किया जाय।
- II. उद्योग का संचालन प्रारम्भ होने पर परिवेशीय वायु गुणता का अनुश्रवण एन0ए0बी0एल0 एक्रिडेटेड प्रयोगशाला अथवा पर्यावरण (संरक्षण) अधिनियम, 1986 के अधीन मान्यता प्राप्त प्रयोगशाला से कराकर एक माह के अन्दर आख्या राज्य बोर्ड को प्रेषित किया जाये।
- III. उद्योग में स्थापित वायु प्रदूषण नियंत्रण व्यवस्थाओं का संचालन एवं रख-रखाव इस प्रकार से किया जाये जिससे कि परिवेशीय वायु गुणता सदैव बोर्ड द्वारा निर्धारित मानको के अनुरूप रहे तथा आस-पास के वातावरण व जन स्वास्थ्य पर कोई प्रतिकूल प्रभाव न पड़े।
- IV. उद्योग स्थल के एक तिहाई भू-भाग पर ऊँचे, घने एवं प्रदूषणरोधी किस्म के पौधों की हरित पट्टिका 03 माह के अन्दर विकसित की जाये एवं तत्सम्बन्ध में राज्य बोर्ड को सूचित किया जाय।
- V. उद्योग द्वारा मा0 एन0जी0टी0 के उक्त प्रकरण में जारी आदेश/निर्देशों का अक्षरशः अनुपालन किया जाये।
- VI. उद्योग द्वारा वाटर सिप्रिंकलिंग में विद्युत की खपत हेतु स्थापित पृथक इनर्जी मीटर एवं जल खपत की मात्रा के मापन हेतु स्थापित इलेक्ट्रोमैग्नेटिक फ्लो मीटर (वाँटर मीटर) के संचालन सम्बन्धी दैनिक लॉगबुक मेन्टेन की जाय तथा निरीक्षण के समय अधिकारियों के समक्ष प्रस्तुत की जाय एवं प्रत्येक त्रैमासिक राज्य बोर्ड को प्रेषित किया जाय।
- VII. उपरोक्त शर्तों का अनुपालन सुनिश्चित किये जाने हेतु कुल रू0 50000.00 (रूपया पचास हजार) मात्र की बैंक गारण्टी राज्य बोर्ड को प्रेषित किया जाये।


 (यू0के0 गुप्ता)
 क्षेत्रीय अधिकारी



Uttar Pradesh Pollution Control Board

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161087/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/MIRZAPUR/2022 Date: 25/07/2022

To,

M/s

MAA GAYATRI STONE WORKS

ARAZI NO. 159,160 AREA-1.0 HECTARE, VILL.SONPUR, PARGANA-AHRAURA,TEH. CHUNAR, DISTRICT-MIRZAPUR(U.P.)

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

Consent No-17207952 Date-25/07/2022

CCA is hereby granted to **MAA GAYATRI STONE WORKS** located at **ARAZI NO. 159,160 AREA-1.0 HECTARE, VILL.SONPUR, PARGANA-AHRAURA,TEH. CHUNAR, DISTRICT-MIRZAPUR(U.P.)**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **MAA GAYATRI STONE WORKS** granted for the period from **25/07/2022 to 31/07/2026** and valid for manufacturing of following products with **Capital Investment/Net Assets Values 95.00 Lakhs**

S No	Product	Quantity	Unit
1	Stone Grits @ 15000 MT/Year	15000	Metric Tonnes/Year

2. Specific Conditions under Water Act :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility and discharge point
Domestic	Septic Tank/Soak Pit	Septic Tank

(ii) **Trade Effluent Treatment and Disposal** :-The applicant shall operate **Effluent Treatment Plant** consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening and the same shall be maintained continuously so as to achieve the quality of the treated effluent to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air Act :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Process emission	NA	00	Particulate Matter	NA

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	00	Particulate Matter	As per Board Norms

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

(iii) The unit will not use any type of restricted fuel.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

6. Compulsory documents to be submitted by the Industry/Unit :-

(i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.

- (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
- (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
10. In compliance to the G.O dated 1011/81-7-2021-09 (Writ)/2016 dt.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent shall be revoked by the Board.
11. The industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO shall be revoked.

REGIONAL OFFICER

Copy to:

TRILOKI
NATH SINGH

Digitally signed by
TRILOKI NATH SINGH
Date: 2022.07.25
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CEO-02, U.P. POLLUTION CONTROL BOARD, TC-12V, VIBHUTI KHAND, GOMTI NAGAR,
LUCKNOW

TRILOKI
NATH SINGH

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TRILOKI NATH SINGH
Date: 2022.07.25
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REGIONAL OFFICER

Annexure

Specific Conditions

1. This Consent To Operate is granted to M/s MAA GAYATRI STONE WORKS for production of Stone Grits of different sizes @15000 MTPY using stone boulder as raw material at Arazi No. 159 and 160 (Area-1.0 Hectare), Village-Sonpur, Paragana-Ahaura, Tehsil-Chunar, District-Mirzapur.
2. The Coordinate of the industry is 24.045170 N, 83.002446 E.
3. Industry shall Comply the direction issued by the Board vide its letter No.H77965/C-2/Vayu-516/22 dated 01.07.2022 and submit the compliance report within 02 months, otherwise the closure order issued by the Board will automatically be enforced after 06 months from the date of issued of the referred letter without any information.
4. The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air & Water Act.
5. The industry shall submit Audited Balance Sheet to this office for verification of consent fee in every year and accordingly balance fee shall be paid if any.
6. The industry shall regularly operate water sprinkling system to control process emission and dust suppression in scientific manner to maintain Ambient Air Quality as per CPCB norms.
7. The industry shall ensure to discharge the effluent generated from domestic sources through septic tank and soak pit.
8. The unit must comply the directions/Guidelines issued from time to time of Central Pollution Control Board, U.P. Pollution Control Board, Hon'ble Oversight Committee, Hon'ble High Court, Hon'ble National

Green Tribunal and Hon'ble Supreme Court of India.

9. The industry shall install separate energy meter at bore well for measuring electric consumption in bore well.

10. This Consent of the industry is automatically considered abrogated after receiving public grievances against the industry and the confirmation of the complaint.

11. Industry shall install 04 Nos. stationary Anti Smog Guns at each corner of crusher area and 01 Nos. mobile Anti Smog Gun for dust suppression in the premises as well as on approach road to suppress the dust generated from crushing, loading/unloading of product and movements of the vehicles as an extra auxiliary arrangement.

12. The industry shall install air pollution control measures as mentioned below:-

a) Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.

b) All openings provided for ventilation in the enclosures shall be covered by canvas bag filter to arrest the escaping dust.

c) All belt conveyors shall be covered by the industry.

d) Dust conveyer shall be equipped with telescopic discharge chute for collecting, storing and delivering/truck-loading of the product, Stone dust and any other fine dust.

e) A minimum 12 feet high metal sheet barricading/boundary wall as wind braking wall shall be provided by the stone crusher.

f) Dust suppression by scientifically designed water sprinkling system on raw material/ products and transfer points shall be adopted as an auxiliary air pollution control measure.

g) Green belt along the boundary wall shall be developed by stone crusher in at least three layers.

h) Metallic road shall be installed inside the premises with Regular wetting of the ground within the factory premises.

13. Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, and Masks etc. to the workers for their safety.

14. The suspended particulate matter (SPM) between 3 to 10 meters from any process equipment of Stone Crusher unit shall not exceed 480 g/Nm³.

15. Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance within 15 days.

16. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and manuring arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied. Green belt along the boundary wall shall be developed by stone crusher.

17. Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by the Board.

18. Industry shall abstract Ground Water with the valid permission (NOC) of the competent Authority/CGWA or any other concerned authority.

19. The industry shall strictly comply the directions/guidelines/Environmental norms as prescribed by State Board for CPAs and SPAs vide office memorandum no. H 48273/C1/NGT83/2020, Dated 27.02.2020.

20. This consent is valid for discharge of domestic effluent in Septic Tank/Soak Pit.

21. If, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA.

22. Industry shall maintain D.G. Set Stack height as per Board Norms & and in Enclosure or Canopy.

23. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.

24. Industry shall obtain prior approval before making any modification in product/process/fuel/plant & machinery, failing which consent shall be deemed void.

General Conditions:-

The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.

1. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
2. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
3. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
4. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
5. The industry shall provide uninterrupted entry to the STPs/ETPs inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
6. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
7. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
8. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
9. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
10. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
11. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
12. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
13. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
14. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
15. The authorization is valid for temporary storage of Hazardous Waste within premises only.
16. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises
17. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
18. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
19. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.

20. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
21. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
22. The storage area should be fenced properly and Sign/Notice Board indicating ि½Dangerि½ and ि½Hazardousि½ shall be displayed at appropriate position both in Hindi and English.
23. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
24. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

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REGIONAL OFFICER



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

Validity Period :21/11/2022 To 30/11/2023

Ref No. - 169288/UPPCB/Sonebhadra(UPPCBRO)/CTE/MIRZAPUR/2022

Dated:- 21/11/2022

To ,

Shri ASHOK KUMAR SINGH (Partner)
M/s MAA GAYATRI STONE WORKS (UNIT 2)
ARAZI NO. 159 AND 160 AREA-1.0 HECTARE, VILLAGE-SONPUR, PARGANA-AHRAURA, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR (U.P)
MIRZAPUR

Sub : Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your Application Form No.- 18528744 dated - 09/11/2022. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates : 25.045170 N Latitude and 83.002449 E Longitude.

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
BOLDER @ 250 Metric Tonnes/Hour	Metric Tonnes/Hour	250

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
STONE GRITS @ 150 Metric Tonnes/Hour	30000

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity
STONE DUST @ 100 Metric Tonnes/Hour	Metric Tonnes/Hour	00	00

2. Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)
River	BORE WELL, SUBMERSIBLE-2 HP (01 No.) and 1.5 HP (1.5)	3.5

3. Quantity of effluent (In KLD) :

Effluent Details	
Source Consumption	Quantity (KL/D)
Domestic	3.0
Others(Dust Suppression)	2.0
Others(Plantation)	1.0

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption(tpd/kld)	Use
Diesel	25	250 KVA DG SET WITH ACOSTIK ENCLOSER OF 25 LPH

5. For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 30/11/2023 to the Board.
4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution)Act, 1981 from the Board.
5. It is mandatory to submit Air and Water consent Application,complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act,1981 may be initiated against the industry With out any prior information,in case of non compliance of above conditions.

Specific Conditions:

1. This Consent To Establish is granted to M/s Maa Gayatri Stone Works (Unit-2) for establishment of stone crusher unit at Arazi No. 159 and 160, Village-Sonpur, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur.
2. The Co-ordinates of proposed stone crusher site is 25.045170 N Latitude and 83.002449 E Longitude.
3. This Consent to establish is valid for installation of Stone Crusher for production of Stone grits @ 250 MTPH.
4. The proposed industry shall install following measures as per guideline issued by the Board for abatement of process emission arising from Crushing of Stone Boulders:-
 - I. Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors shall be provided by the industry.
 - II. All openings provided for ventilation in the enclosures shall be covered by canvas bag-filter to arrest the escaping dust.
 - III. All belt conveyors shall be covered by tin.
 - IV. All conveyers shall be equipped with telescopic discharge chute.
 - V. A minimum 06 meter high metal sheet/ building material or GI Sheet of minimum 08 mm thickness barricading or boundary wall shall be provided by stone crusher around the periphery.
 - VI. Dust suppression by scientifically designed water sprinkling system on raw material/ products at the equipment and transfer points shall be adopted as an auxiliary air pollution control measure.
 - VII. Industry shall install 04 Nos. of stationary Anti Smog Guns at each corner of crusher area and 01 Nos. mobile Anti Smog Gun for dust suppression in the premises as well as on approach road to suppress the dust generated from crushing, loading/unloading of product and movements of the vehicles as an extra auxiliary arrangement.
 - VIII. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and manuring arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied. Green belt along the boundary wall shall be developed by stone crusher.
 - IX. The stone crusher shall construct metallic road inside the premises. Regular wetting of ground within the factory premises shall be adopted by the industry.
 - X. The loading, unloading, handling and storage of raw materials, products, waste or by products shall be carried out in such a way so as to minimize the generation of dust emission.
 - XI. Industry shall achieve the emission norms especially SPM as by the Board for Stone crushers.
 - XII. Industry shall comply the provisions of EP Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended.
 - XIII. Industry shall submit the NOC from Mining Department regarding availability of Raw Material (Boulder).
 - XIV. Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance, within 15 days.
5. The above equipment specifications should be primarily and compulsorily enforced by the proposed stone crusher.
6. The industry shall apply for the various consents of the Board as required under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 along with the application for authorization under the provision of Hazardous and other Wastes (Management and Tran boundary Movement) Rules, 2016, two months before the commissioning of the expansion plant.
7. The industry shall submit the No Objection Certificate regarding Eco-Sensitive Zone from competent authority of forest department within one month, failing which this consent to establish will be deemed to be rejected.
8. The industry shall ensure that no air pollution problem or public nuisance is created in the area due to discharge of emissions from the industry.
9. The industry shall maintain the following record to the satisfaction of the Board: - a) Log books for running of air pollution control devices and pumps/motors used for running of the same. b) Register showing the results of various tests conducted by the industry for monitoring of stack emissions and ambient air.
10. All amendments/revisions made by the Board in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.
11. The industry shall install separate energy meter for its air pollution control device in plant and maintain the record on daily basis regarding consumption of energy for the running and maintenance of Air Pollution Control Device.
12. The adequacy and efficiency of the air pollution control devices will be the entire responsibility

of the industry.

13. The industry shall install silent D.G. Sets of 250 KVA and raise the stack height as per Board Norms from the ground level.

14. The unit must comply the directions/Guidelines issued by Central Pollution Control Board, Honorable High Court, Honorable National Green Tribunal and Honorable Supreme Court from time to time.

15. Industry shall not start production without prior consent to operate of the board under the provision of Air (Prevention & Control of Pollution) Act, 1981 & Water (Prevention & Control of Pollution) Act 1974.

16. Industry shall not discharge any trade Effluent. Industry shall make proper arrangement for disposal of the hazardous waste through authorized recyclers/TSDF.

17. This Consent to Establish of the industry is automatically considered abrogated after receiving public grievances against the industry and the confirmation of the complaint.

18. The industry shall take adequate measures for control of noise under the Noise Pollution (Regulation and Control) Rule 2000, from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A).

28. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.

19. The industry shall submit the land use conversion certificate from revenue department within 03 months to this office U/s 80 of Zamindari Unmulan, Act within 02 months.

20. The industry shall comply the notifications issued under the Environment (Protection) Act, 1986 from time to time.

21. Industry shall provide safety measures such as Helmets, Gumboots, Goggles, Masks etc. to the workers for their safety.

22. Industry shall submit valid documents or agreement copy regarding supply source of raw material (Stone Bolder) before start the production.

23. This consent to establish is being issued with the intention that no dispute regarding pollution or land ownership is pending and no such litigation is pending in any court, otherwise the consent to establish order will be deemed to be nullified.

24. Industry shall abstract ground water with the valid permission (NOC) of the competent Authority.

25. Industry shall submit the Distance certificate from near by Villages, Educational Institutes, National Highway, Rural Roads, Public and religious Building, Railway lines & Mango Orchid etc from the concerned SDM within 01 Months otherwise NOC may be revoked, if not submitted.

26. All NOC/Licenses from the concerned departments shall be necessary submitted within stipulated time period.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 21/12/2022 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

REGIONAL OFFICER

Dated:- 21/11/2022

Copy To -

CEO-02, U.P. POLLUTION CONTROL BOARD, TC-12V, VIBHUTI KHAND, GOMTI NAGAR, LUCKNOW.

REGIONAL OFFICER



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

188563/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/MIRZAPUR/2023

Date: 26/07/2023

To,

M/s

MAA GAYATRI STONE WORKS(UNIT-2)

ARAJI NO. 159, 160 AREA-1.0 Ha, VILL. SONPUR, PARGANA-AHRAURA, TEH. CHUNAR, DISTRICT-MIRZAPUR(U.P.)

Application Id-
21978878

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **MAA GAYATRI STONE WORKS(UNIT-2)** located at **ARAJI NO. 159, 160 AREA-1.0 Ha, VILL. SONPUR, PARGANA-AHRAURA, TEH. CHUNAR, DISTRICT-MIRZAPUR(U.P.)**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA MAA GAYATRI STONE WORKS(UNIT-2) **granted for the period from 26/07/2023 to 31/07/2028** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	STONE GRIT (TON/HOURS)	250	Metric Tonnes/Hour

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
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(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	BOD	30 MG/L
2	COD	250 MG/L
3	SS	10 MG/L

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG SET 250 KVA	DIESEL	01	Particulate Matter	AS PER E(P) ACT 1986
2	PROCESS EMMISSION	NONE	01	Particulate Matter	COVERING OF ALL PROCESS EMISSION SOURCES AND REGULAR WATER SPRINKLING

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	AS PER E(P) ACT 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

- (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1.This consent to operate is granted to MAA GAYATRI STONE WORKS(UNIT-2), ARAJI NO. 159, 160 AREA-1.0 Ha, VILL. SONPUR, PARGANA-AHRAURA, TEH. CHUNAR, DISTRICT-MIRZAPUR(U.P.) for production of Stone Grits/aggregates of different sizes @ 250 TPH. The Geo-Coordinate of the industry is 25.045170 N, 83.002449 E.

2.This consent order is valid from date of issue up to the period of dated- 31.07.2028 for production of abovementioned product.

3.Industry shall obtain prior approval before making any modification in product/process/fuel/plant machinery failing which consent would be deemed void.

4.A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity shall be developed in multi-lineate staggered manner on a minimum 33% of the land on which the industry is established as per the "Protocol for Development of Green Belt" notified vide Board Office Order No.H16405/220/2018/02 dated. 16.02.2018 in this regards and is available at [URLhttp://www.uppcb.com/pdf/Green-belt-Guide_160218.pdf](http://www.uppcb.com/pdf/Green-belt-Guide_160218.pdf).

5.The industry shall submit audited balance sheet/certificate of C.A to this office for verification of consent fee in every year and accordingly balance fee shall be paid to UPPCB.

6. Regular water sprinkling shall be done in order to maintain ambient air quality. The control measures for controlling process emissions should be properly maintained and continuously operated.

7. The operation of the industry should be in the way that the process emission generated from the industry should not affect the surrounding environment and population.

8. The transportation of used vehicles in such a manner that emission generated should not affect the nearby residence and agricultural field.

9.The operation of the industry and the installed air pollution control system should be according to Environment (Protection) Act, 1986 and (as amended) and as per board guidelines. Industry should also follow the guideline regarding the operation of the stone cuttings issued by Central Pollution Control Board.

10.The Industry shall ensure that house-keeping of premises is to be good always. The Industry shall ensure that the handling, collection and disposal of solid waste should be in proper and safe way with the permission of competent authority.

11.The unit must be complied the directions/Guidelines issued from time to time from Central Pollution Control Board, Hon'ble High Court, Hon'ble National Green Tribunal and Hon'ble Supreme Court.

12. The D.G. set @ 250 KVA should have minimum stack height 0.2xKVA meter from roof top of the nearest building with acoustic enclosure and monitoring of noise level, stack emission and ambient air quality should be done by the laboratory recognized under Environment (Protection) Act, 1986 or NABL accredited laboratory and report be sent to the Board.

13. The industry should be installed the separate energy meter at the outlet of bore well for measuring of electric consumption during water sprinkling as dust suppression.

14. This Consent of the industry is automatically considered abrogated after receiving public grievances regarding air pollution against the industry and the confirmation of the complaint by UPPCB.

15. Ambient Air quality monitoring test should be carried out from Environment (Protection) Act, 1986 approved laboratory/NABL accredited laboratory by the unit and submit monitoring report to the Board within one month after start of production.

16.The industry should be installed the separate energy meter and electromagnetic flow meter at the outlet of bore well for measuring of electric consumption and water consumption respectively. Electric and water consumption should be maintain in log book and monthly data should be send to the Board.

17. Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by Board.
18. Industry shall comply the provisions of Environment (Protection) Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended.
19. Industry shall submit valid documents or agreement copy regarding supply source of raw material (Stone Bolder) within one month.
20. The industry shall establish appropriate height of boundary wall around the plant. Stone cutting plant shall be covered.
21. The industry shall ensure full compliance of prescribed emission/noise level standards set under Issued with the permission of competent authority.
22. The industry shall install air pollution control measures as mentioned below:-
 - a) Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.
 - b) All openings provided for ventilation in the enclosures shall be covered by canvas bag filter to arrest the escaping dust.
 - c) All belt conveyors shall be covered by the industry.
 - d) Dust conveyer shall be equipped with telescopic discharge chute for collecting, storing and delivering/truck-loading of the product, Stone dust and any other fine dust.
 - e) A minimum 5.0 meter high metal sheet/ building material or GI Sheet of minimum 08 mm thickness barricading or boundary wall shall be provided by stone crusher around the periphery.
 - f) Dust suppression by scientifically designed water sprinkling system on raw material/ products and transfer points shall be adopted as an auxiliary air pollution control measure.
 - g) Green belt along the boundary wall shall be developed by stone crusher in at least three layers.
 - h) Metallic road shall be installed inside the premises with Regular wetting of the ground within the factory premises.
 - i) Industry shall obtain prior approval before making any modification in product/process/fuel/plant & machinery, failing which consent shall be deemed void.
 - j) Industry shall deploy Anti-Smog Gun for suppression of dust while loading the products in the crushing area as well as on moving areas of the vehicles.
23. The industry shall ensure full compliance of prescribed emission/noise level standards set under Environment (Protection) Rules, 1986.
24. The transportation of used vehicles in such a manner that emission generated should not affect the nearby residence and agricultural field. The unit must be complied the directions/Guidelines issued from time to time from Central Pollution Control Board, Hon'ble High Court, Hon'ble National Green Tribunal and Hon'ble Supreme Court.
25. The industry should be installed the separate energy meter and electromagnetic flow meter at the outlet of bore well for measuring of electric consumption and water consumption respectively. Electric and water consumption should be maintain in log book and monthly data should be send to the Board.
26. Industry shall submit valid documents or agreement copy regarding supply source of raw material (Stone Bolder) within one month.
27. The loading, unloading, handling and storage of raw materials, products, waste or by products shall be carried out in such a way so as to minimize the generation of dust emission
28. The industry shall ensure full compliance of prescribed effluent standard set under Environment (Protection) Rules, 1986.
29. The industry shall ensure disposal of domestic effluent by means of septic tank/ soak pit and industrial effluent shall not be discharge in any condition.
30. The Industry shall be ensuring that water should be sprinkled for dust suppression during cutting

processand finishing process.

31. Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, Masks etc. to the workers for theirsafety.

32. Industry shall abstract ground water with the valid permission (NOC) of competent Authority (CGWA) or Competent Authority (If Applicable).

R.O., UPPCB SONBHADRA.

Copy to:

CEO-2, UPPCB LUCKNOW.

R.O., UPPCB SONBHADRA.



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |